

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail [mentioning.phc-bih@gov.in](mailto:mentioning.phc-bih@gov.in)  
The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied-up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

**Mentioning matters regarding urgent hearing of pending cases:**

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
<b>(From 10:00 AM to 03:00 PM of 15.04.2022)</b>					
<b>Civil Matters</b>					
1.	Jay Prakash Sharma 9507832265	Ajit Kumar Sinha	MJC No. 1856/2021	This application is being filed for initiation of contempt of court proceeding against the respondent authorities for their wilful disobedience of order dated 16.04.2021 passed in CWJC No. 7247/2018 by Hon'ble Mr. Justice Mohit Kumar Shah.	No Urgency
2.	Dilip Kumar Tondon 9835063562	Shekh Samsul and ors	S.A. No. 233/20	That the trial court decided the suit land on which a house is standing in favour of defender. .... against which the plaintiff preferred a first appeal who the was decided in forever of plaintiff again ..... Next line not clear.	No Urgency
3.	Arun Kumar 9431074172	Manorma Devi	MJC No. 3450/2019 ( Restoration) Arising out of F.A. No. 222/2010	The present petition has been filed on 21.08.2019 for restoration of the first appeal which has stood dismissed for non compliance of the pre-empty order dated 13 <sup>th</sup> of December 2017 passed by Hon'ble Mr. Justice Hemant Kumar Srivastava. The defects as pointed out by the office could not be removed within the stipulated period due to inadvertence. The aforesaid case may be directed to be	To be Listed for restoration

				listed on priority basis.	
4.	Arvind Kumar 8541936674	The state of Bihar	LPA No. 646//2021	In is humbly submitted that in the aforesaid LPA I am appearing on behalf of the respondents and legal issue involved in this case are similar to LPA no. 645/2021 (state of Bihar vs Manjay Kumar) which is pending for further hearing in DB2 . This LPA is required to be listed with LPA no. 645/202. But till now above case has not listed. So that above LPA case may be listed before the bench.	Office to verify
5.	Awadesh Kumar 9934410492	Subodh Kumar yadav	CWJC No. 171/2018	Petitioner was allotted the land Bihar state Housing Board in auction, bearing R.C. Plot no-49. Situated at Indra Nagar Purnia in favour of the petitioner in the year of 2011, , agreed BID amount Rs. 9,75,000/- (Nine lakhs seventy five thousand only)has already been deposited. But till date no Registration of the land was done in favour of petitioner. This case is not listed in any bench	No Urgency
6.	Ugranath Malick 9430965545	Rajeev Ranjan	MJC No. 824/2020	The petitioner has completed 40 years of service and going to retire within few months and he has not given post/ cadre promotion during his entire service even after direction of Hon'ble court as well as letter of finance Department in case he retires and he would not be promoted this case will be infructuous so this case may kindly be listed.	No Urgency
7.	Uma Kant Mishra 9835641752	Rakesh Kumar	MJC No. 2118/2021	This contempt petition has been filed for non compliance of the order dated 10.08.2021 passed by Hon'ble Mr. Justice Chakradhari Sharan Singh in CWJC No.15841/2014. The matter relates to appointment on	No Urgency

				compassionate ground in D.R.D.A. Aurangabad and due to non-consideration of his appointment on compassionate ground the petitioner and his family members are facing hardships. The similar matter of compassionate ground has been considered and appointed in Collectorate, Aurangabad, but, the case of petitioner is pending, therefore, this case may be heard on priority basis on any earlier date as per convenience of your Lordships.	
8.	Dhananjay Kumar Singh 9934284640	Snehadeep Sarkar	CWJC no. 3385/2020	Petitioner is an orphan who has filed this case after death of his father for appointment on compassionate ground, he has no source of income to maintain his lively hood expenditure kindly it may be heard earlier out of turn on the priority basis. For this petitioner shell ever pray.	No Urgency
9.	Dhananjay Kumar Singh 9934284640	Rabindra Thakur	CWJC No. 3678/2016	Instant civil writ petition has been filed for payment of full composition from respondent whose house has been marked for ..... for construction of six lane road and it was demolished as petitioner is liar need of money for re-construction of house of another place and for that purpose IA no. 1/2018 has been pending, it may be heard earlier on priority basis.	No Urgency
10.	Dhananjay Kumar Singh 9934284640	Jyoti Joshi	I.A. NO. of 2022 (Arising out of CWJC no. 7751/2020) D.D. 09.02.2022	In order to ensure the compliance of order dt. 23.07.2021, 08.10.2021 and 07.01.2022 passed in S.L. P. (C) No. 10776/2021, SLPL (C) No. 15809/2021 and SLP (C) No. 809/2022 respectively by Hon'ble Apex Court, the order of Hon'ble High	To be Listed

				Court dt. 09.02.2022 in CWJC No. 7751/2020 requires to be modified to that extent, as such this case may be listed before Hon'ble court, for the ends of Justice.	
11.	Jay prakash Sharma 9507832265	Jay Krishan Jha and ors	CWJC No. 18253/2014	The DCLR Benipatti has illegally entertained a false and frivols application of the Private respondents and directed to C.O. to interfered with the valid right to the petitioners in respect of lands.	No Urgency
12.	Md. Harun Quareshi 9304838589	Md. Rizwan	CWJC No. 12641/2019	Aforesaid case has been filed for appointment of Chaukidar on compassionate ground in place of her mother who gives voluntary retirement. Petitioner age is going to be expired shortly. So may kindly be heard on priority basis.	No Urgency
13.	Ravindra Kumar Choudhary 9835266979	Rajeshwari Devi	C. Misc. 55/2020	The petitioner who is bonafide purchaser of the suit land from rightful owner, filed a petition under order XXI rule 97 10 101 CPC in the execution case no. 01/2021 and the same was rejected by the impugned order dated 11.11.2019/13.11.2019 by the learned court below and on the basis of the said impugned orders, further proceeding (delivery of possession) in the execution case is going on in the learned court below. There is genuine apprehension of rightful title and possession of the petitioner may be denied through process of the court which is an abuse of the process of law. Therefore this case may be heard as early as possible.	To be Listed
14.	Vishal Saurabh 9709379933	Sonali Kumari	MJC No. 818/2021	The above application has been filed on behalf of the above named petitioner for	To be Listed

				transfer of the Matrimonial case no.120/2020 , pending in the court of Principal Judge, Family Court, Gaya to the court of Principal Judge, Family court, Nalanda as the petitioner is the wife of opposite party and residing at her 'Maika' at Asthawan, District Nalanda along with her parents who are old and she has no other source of income to maintain herself in these hard days except her father and due to institution of this Matrimonial case she will have to come all the way from Nalanda to Gaya to make her appearance whereas the opposite party no.2 is also posted at Hyderabad and if the case is transferred to Nalanda it will make no hardship to him also. The reason for urgent mentioning is that the learned court below has given a last chance to bring any order from this Hon'ble court on 22/06/2022 hence the prayer is to list the matter on priority basis and obliged.	
15.	Love Kush Kumar 9431457760	Singheshwar Paswan	I.A. No. 5524/16 Arising out of CWJC No. 5487/16	In the aforesaid case IA no. 5524/16 dt. 13.07.2016 has been filed by the respondent no. 7,8 and 9 for vacating the order of ..... granted on 17/05/2016 but it is not listed in any of the Bench the matter relates to allotment of covid to the die this and the development work of temple when fully stopped and as such 07 may be listed in immediately under appropriate .....	No Urgency
16.	Gyanand Roy 9431456928	Kamal Devi	Civil Review No. 112/2016	In this case the respondent authorities have taken steps in pursuance to the order dated 21.05.2016 passed in	No Urgency

				CWJC No. 11560/2008. Besides above sound person from the side of the petitioners as well as the opposite parties during the pendency of the civil review petition ..... this Hon'ble court. Petitioners for this substitution have also been filed. Order on the substitution positions is necessary.	
17.	Anurag Saurav 9431602901	Dr. Vinod Kumar Singh	CWJC Nol. 16207/2009	Petitioner has challenged the seniority list whereby and where under person junior to the petitioner has been kept above in the list and further the junior of the petitioner got promoted to the post of Associate Professor, apart from that the petitioner is going to be retired within a period of two years and the seniority list of 2009 has been challenged and matter is pending for final hearing .	No Urgency
18.	Dhannanjay Kr pandey 9199649522	Madan Paswan	CWJC No. 11970/2011	This writ position has been filed for against the exparty order of respondent no. 3 joint Director land consolidation, Gaya. The petition belongs to Dalit and he got the land in question through the parwana no. 30/92/93 By SDO Sherghati on 28.10.92 and is in possession of the and petitioner become the settled Raiyat physical possession constructed, Pucca House. Kindly list this case and dispose of as per law.	No Urgency
19.	Dhannanjay Kr pandey 9199649522	Saryu Prasad	CWJC No. 6443/2017	The matter relates to companionate appointment of Health Department in this case counter has been filed by the petitioner also rejoinder. May kindly listed this case because the family of the petitioner is suffering crisis.	No Urgency
20.	Mukesh Kumar No. 1	The General Manager	CWJC No. 1712/2018	Vide order dated 01.02.2019 passed by	No Urgency

	9934613419	Region FCI		Hon'ble Mr. Justice Shiva Jee Pandey, to list this case before Another Bench after loading order of Hon'ble the chief Justice as yet it is not listed, due to in payment of "Gratuity" petitioner being a retired person facing ..... financial crises, because she is no prison of pension. So list this case on priority basis.	
21.	Vipin Kumar Singh 8986968645	Ajit Kumar Singh	CWJC No. 19727/2021	The Identical matter bearing CWJC No. 16214 of 2019 (Md. Aatur Rahman V/s The Union of India & Others) and analogous cases are pending before Hon'ble Mr. Justice P.B. Bajanthri for hearing. Therefore kindly may please to your Lordship tag this case to CWJC No. 16214 of 2019.	May be mentioned before the respective Bench only where the matter is listed
22.	Anshay Bahadur Mathur 8210805201	Gulam Sarwar	I.A. No. 05/2019 In S.A. No. 29/2013	After losing their case both in Trial Court and 1st Appellate Court, the appellant no-1 and Respondent no-23 are executing sale deeds illegally in respect of the suit properties which were allotted to the share of the Respondents 1st Party (Res. o-1 to 6) in Taktabandi by the Pleader Commissioner in terms of the judgment of the Trial Court. Annexure-A is the sale deed dt-25-06-2018 executed by Appellant no-1 and Annexure-B & B/ 1 are the sale deeds executed by Respondent no-23 in favour of third parties. During pendency of this Interlocutory Application in Covid-19 period, they have also executed another sale deed in favour of a third party and negotiating for further illegal sale of lands of this petitioner and as such putting irreparable	To be Listed for IA

				loss to the Respondents 1st Party (Res. No-1 to ). In view of this fact the I.A application for restraining the appellants and other s t of Respondents from selling/alienating the suit property may be listed and heard at the earliest.	
23.	Shubh Narain Singh 9931282870	Sita Devi	CWJC No. 20176/2018	Writ application has been filed for quashing of the order of respondents no. 3 where by and where under the claim of the petitioner no. 2 for this appointment on compassionate ground has been rejected.	No Urgency
24.	Shubh Narain Singh 9931282870	Obaidullah Ansari	CWJC No. 22372/2018	Writ application has been filed for payment of retirement benefits and consequential benefits. Petitioners retired from the service on 31.12.2016 in the Department of Botany from DAV P.G. college Siwan under Jai Prakash University Chapra. Till date retirement has not paid to me.	No Urgency
25.	Anjani Kumar Sinha No. 1 9431434028	Ishrat jahan	CWJC No. 9643/2017	This case has been filed on behalf of the 2nd legally wedded wife of the deceased and her children for payment of their share/am0unt of post retirement benefits payable to the deceased husband of petitioner no.1. excluding ½ of the family pension, which the petitioner no.1 is already getting. This case was taken up on 06.07.2020 but adjourned for two weeks on the prayer of learned senior counsel appearing for the Union of India but thereafter it has not been listed till date though pleading are already complete, hence this case may kindly be listed out of turn under that' appropriate heading for hearing and disposal considering Its	No Urgency



				urgency and hardness of the petitioners. This case is not in the Consolidated 11st of any Hon"ble Judge	
26.	Om prakash Upadhyay 8825292282	Sri Atma Ram	I.A. No. 6/2022 In CWJC No. 11667/2010	That instant IA No. 06/2022 has been filed for expeditious disposal of CWJC No. 11667/2010, which relates to BT Act. Pendency of which causing irreparable passed injury to the petitioner. That pendency is also rise to multiplicity of litigation in between petitioner and others. Let IA be listed for the reasons above.	To be Listed for IA
27.	Sanjay Kumar Pandey 9431916877	A.B enterprises partner sunil singh	EC –BRHC01-31028/2022	Residential commercial building, so here reasonal gram in sales and Mahendra finance was running in the same building was locked by respondent bank PNB with the help of district administration Rohtas at Sasaram due to Defaulted of lane amount 95+82 lacks (..... account coal department in NPA amount is 177 lacks +inte.	To be Listed once case no is generated
28.	Navin Kumar Sinha 7564840887	Vishal Sah	I.A. No. 2/2022 In Civil Misc. 514/2020	That the instant case is very urgent for withdrawal of the case. The instant case becomes infuctuous. So matter is very urgent.	To be Listed for withdrawal
29.	Rantnakar Jha 96934840968	Mani Bhushan Kumar	MJC No. 378/22	Petitioner has filed this modification petition for modification of order dated 01-12-2021 passed in C.W.J.C.No. 10256/2020 by Hon'ble Justice Chakradhari Sharan Singh, sitting with Hon'ble Justice Madhuresh Prasad. But the reasonal Transport authority Muzaffarpur directed the petitioner t to approach before Competent authority. Heard this matter for correction of order dated 01-12-2021 to mention.	To be Listed for modification
30.	Brisketu Sharan Pandey 9430887359	Bikesh Kumar Singh	CWJC No. 24278/2018	Appointment matter The Petitioner who was medically fit was wrongly	No Urgency

				declared unfit by the SSB of the Respondent Selection Commission. When the appeal was filed by the Petitioner within the time frame it was not entertained on the ground that the name in the demand draft was incorrect. Since the matter related to appointment and the case was filed way back in 2018, the case may be heard out of turn.	
31.	Shubh Narain Singh 9931282870	Vakil Singh	MJC No. 2298/2021	MJC application for restoration of contempt application bearing MJC no. 4928/2019 which was dismissed for default on 08.12.2019 by Hon'ble Mr. Justice Mohit Kumar Shah for non appearance of the petitioners counsel.	To be Listed for restoration
32.	Vishal Saurabh 9709379933	Santosh Kumar	CWJC No. 4142/2022	The above Writ application has been filed on behalf of the above named petitioners for quashing the third phase of final selection list of primary teacher, Purnia (Bihar) vide letter no. 112 dated 02-02-2022 issued under the signature of Respondent no.6 by which Petitioners have been debarred to be appointed under EBC/UR category in spite of having more marks than the Respondent no. 7 & 8 who have been selected on extraneous consideration hence, the merit list dated 02-02-22 is vindictive, perverse and against the well settled principal of law and thus it is fit to be set aside, as-the present writ application has been filed as no appellate authority in district of Purnia is functioning at present hence the same is filed before this Hon'ble Court. So the prayer is to list the matter on priority	May be mentioned before the respective Bench only where the matter is listed

				basis and obliged	
33.	Vipin Kumar Singh 8986968645	Vijay Kumar	CWJC No. 7831/2017	The aforementioned case listed on 09.07.2018 before the Hon'ble Division Bench of this Court comprising of the Hon'ble Chief Justice and Hon'ble Mr. Justice Rajeev Ranjan Prasad, the Hon'ble Division Bench passed an order that 'Learned counsel representing the Bank wants to file his response to the show cause. He may do so. Four weeks time is granted for the said purpose.' but the case is not listed before appropriate Court as yet. Therefore kindly may please to your Lordship list & heard this case on priority basis.	No Urgency
34.	Surendra Kishore Thakur 9204528668	Md. Haidar  Imam	CWJC. No. 22407/2018	It is prayed that your Lordship, this case has been filed for quashing of the order dated 15.10.2015 passed by Hon'ble Chairman Bihar Land Tribunal, Patna in B.L.T Case No-783/2014 whereby and whereunder the Hon'ble Chairman has dismissed the application without considering that the land of the petitioner and the Respondents No-6 to 8 are different which found support from the report of Anchal Amin. It is further prayed that Your Lordship matter has not been listed once from the date of filling. So Kindly	No Urgency

				heard the matter on priority basis.	
35.	Surendra Kishore Thakur 9204528668	Premlal Paswan	MJC. No. 1335/2021 (contempt) (Arising out of order dated 24.06.2020 passed in CWJC. No. 4781/2020)	It is prayed that your Lordship, this case is being filed for initiation of a contempt proceeding against the opposite parties for willfully, deliberately and intentionally violated the order dated 24.06.2020 passed in C.W.J.C No-4781/2020 by the Hon'ble Mr. Justice Anil Kumar Upadhyay whereby the writ application was disposed off directing the respondent authorities to make payment within the period of four months from the date of production of copy of the order dated 24.06.2020 but till now no payment has been made to the petitioner. The matter has not been listed once from the date of filling. So kindly heard the matter on priority basis.	No Urgency
36.	Surendra Kishore Thakur 9204528668	Simmi Prasad	CWJC. No. 22004/2019	It is prayed that your Lordship, this case is related to department proceeding and department proceeding has been completed by concerned authorities. May I be	To be Listed for withdrawal

				permitted to withdraw the same.	
<b>CRIMINAL MATTERS</b>					
37.	Bivesh Kumar Sinha 9470832866	Sidheshwar Yadav	Cr. Misc. No. 17694/2022	In the aforesaid case, petitioner have been surrendered before civil Court Sheikhpura on 06.04.2022, The application for anticipatory bail of the petitioner has become infructuous. So the case may be listed under heading "to be mention"	May be mentioned before the respective Bench only where the matter is listed
38.	Hriday Narayan Harshit 9431402382	Mukesh Yadav	I.A. No. 02/2022 IN Cr. Appl. (D.B) No. 147/2019	In the aforesaid appeal case I.A. No. 2 of 2022 filed for as the appellants is languishing in jail since more than five year. Exactly similar appellants have been on bail. Therefore lordship kindly pray that my case may be listed to the Hon'ble bench for order for hearing tomorrow or as for as possible in this Hon'ble Court.	To be Listed subject to the availability of digitized record
39.	Hriday Narayan Harshit 9431402382	Tantu Yadav	I.A. No. 01/2021 IN Cr. Appl. No. 147/2019 (D.B)	In the aforesaid appeal case I.A. No. 01/2021 filed for bail as the appellants is languishing in jail since more than 5 year. Exactly similar appellant has been on bail, Therefore kindly lordship my case may be listed for orders tomorrow or as for as possible in this Hon'ble bench.	To be Listed subject to the availability of digitized record
40.	Kanchan Kumari 9110133108	Bhola Kumar @ Indian @ Shanu	Case No. 1305/2022	That the petitioner is in custody since last six months, other co-accused case No. 57627/2021, has been listed in the court of Hon'ble Mr. Justice S. Kumar, so kindly attach this case Cr. Misc. No. 1305/2022, with, the above listed case # 57627/2021.	May be mentioned before the respective Bench only where the matter is listed
41.	Virendra Kumar 9199766092	Chhotelal Ram	I.A. No. 05/2022 IN Cr. Appl. No.	Prayer for suspension of sentence and grant bail to the appellant on the ground	To be Listed subject to the

			494/2018 (D.B)	that there is general allegation and the period of custody is about six years.	availability of digitized record
42.	Manoj Kumar 9934894192	Arvind Yadav @ Jogar @ indrajeet Kumar	Cr. Misc. No. 19252/2022	The marriage of the daughter of the petitioner is to be held on 20.04.2022 and in this regard I.A. No. of 2022 has been filed on 13.04.2022, hence this case kindly be heard out of turn.	May be mentioned before the respective Bench only where the matter is listed
43.	Prabhat Kumar Singh 9431683889	Naushad Ahmad	Cr. Appeal No. 123/2017(D.B)	THE APPEALANT IS IN CUSTODY SINCE 31.05.2014 (Eight year) and I.A. No. 01/2019 till for suspending sentence and grant of bail on 22.11.2019 but case not .... on list So may kindly list this case for orders as early as possible.	To be Listed subject to the availability of digitized record
44.	Avinash 9431094734	Shyam Sundari Devi and Ors.	Cr. Misc. No. 13735/2022	There are four ladies petitioners. Petitioner no. 1 is old lady, petitioner No. 4 is pregnant lady, all are in custody since 14.08.2021. and innocent. It is therefore prayed that it may be listed on priority.	May be mentioned before the respective Bench only where the matter is listed
45.	Subhash Kumar 9931282766	Yogendra Singh and Ors.	Cr. Misc. No. 12769/2022	Both legs of petitioner No. 2 namely Hemant Singh has been fractured, he is lying on bed and unable to more and attend the call of nature, due to apprehension of arrest proper treatment is not make available to him, Hence this case may be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
46.	Mr. Sangeet Deokuliar 9334392666	Malay Kumar	Cr. Misc. No. 2764 of 2022.	That the petitioner is suffering from serious illness and has been advised to stay home with utmost care but the local police is visiting his house. The papers showing his illness is attached herewith.	May be mentioned before the respective Bench only where the matter is listed
47.	Vikalp 7481081507	Mahanand Goshami	Cr. Misc. No. 65303/2021	Petitioner filed Anticipatory bail application but procedure of Sec. 82 of Cr. P.C. has been started against the petitioner. In this stage he wants to withdrawal his	May be mentioned before the respective Bench only where the matter is

				anticipatory bail application and wants to surrender kindly give permission for withdraw this present bail application.	listed
48.	Dhananjay Mishra 9471955809	Dilip Ray	Cr. Misc. No. 71717/2021	Pray for withdrawal of petition.	May be mentioned before the respective Bench only where the matter is listed
49.	Bimlesh Kumar Pandey 9431275315	Mantura Devi and anr.	Cr. Appl. (S.J) No. 3185/2021	That, the appeal was admitted on 05.01.2022 and the case was ordered to be listed immediately after receipt of the LCR, which appears to have been received in the office on 24.01.2022, but the case is not been listed before the Hon'ble Bench. So, the matter may kindly be listed before the Hon'ble Court for consideration of bail matter of the appellants, who are old ailing father-in-law and mother-in-law of the deceased.	Office to verify and comply the judicial order
50.	Mr. Sanjay Kumar 19334335737	Abinash Sharma @ Awnish	Cr. Revision No. 608/2017	The aforesaid case is arising out of maintenance case no. 33/2016 filed u/s 125 Cr. P.C . Now the case has been compromised so the petitioner may be permitted to withdraw the case.	To be Listed for withdrawal
51.	Awadhesh Kumar 9934410492	Rajendra Sah @ Rajendra Prasad @ Rajendra Prasad Sah	Cr. Appeal. No-1310/ 2019 ( D .B.)	That the aforesaid above case not listed daily cause list. opposite party received notice, but not listed till date. It is therefore prayed that necessary permission may be granted listed of this case/or show in daily cause list of this case as may possible your Honor.	Office to verify
52.	Bindhyachal Rai 9835833418	Binod Kumar Singh	Cr. Misc 50754 of 2021	The petitioner has filed the above mentioned anticipatory bail. Now petitioner. in this case has been arrested and hence	May be mentioned before the respective Bench only

				this case has become infructuos. It is therefore your lordship may be permitted to withdraw the above mentioned case.	where the matter is listed
53.	Dhananjaya Nath Tiwari 9430073833	Dhiraj Kr. Agrawal @ Dheeraj Kumar	Cr. Misc. no. 32053/2018	In above case on I.A. No. 10 of 2018 was filed on 25.09.2018 because his Hon'ble Court on 25.09.2018 was pleased to issue notice on informant and granted stay. Notice was filed on 29.09.2018 but informant could not be added ..... hence on 01.10.2018 since list was not ..... stay. More than 3 years have passed, hence I.A. be listed	Nature of case not given
54.	Jyoti Ranjan Jha 9430252886	Kundan Kumar @ Kundan Prasad Yadav	Cr. Appl. (S.J) No. 2787/2021	In the above mentioned appeal L.C.R. has been called for and from the same P.S. .... appeals are listed before Hon'ble Mr. Justice Prabhat Kumar Singh in consolidated list it may kindly be listed with Cr. Appl. (S.J) 2623/2021 (Raj Kumar Sharma) and Cr. Appl. (S.J) No. 2708/2021(Amit Kumar) For this appellatant shall ever pray)	May be mentioned before the respective Bench only where the matter is listed
55.	Mr. Sanjay Kumar 9334335737	Kiran Devi & Anr.	Cr. Misc. No. 12954 of 2016	In the aforesaid case the Id. Trial court of SDJM, Jehanabad acquitted the petitioner and other accused persons by his order dated 21.03.2022. Hence the petitioner may be permitted to withdraw the case.	To be Listed for withdrawal
56.	Bimlesh Kumar Pandey 9431275315	Shohrab Sheikh @ Sohrab Sheikh	Cr. Appeal. No. 131/2021 (D.B.)	That, the appeal was admitted on 05.08.2021 and the case was ordered to be listed immediately after receipt of the LCR, which appears to have been received in the office on 16.08.2021, but the case is not been listed before the Hon'ble Bench. So, the matter may kindly be listed before the Hon'ble Court for consideration of bail	To be Listed subject to the availability of digitized record



				matter of the appellant.	
57.	Bimlesh Kumar Pandey 9431275315	Ramesh Prasad	Cr. Appeal. No. 231/2021 (D.B.)	That, the appeal was admitted on 06.08.2021 and the case was ordered to be listed immediately after receipt of the LCR, which appears to have been received in the office on 16.08.2021, but the case is not been listed before the Hon'ble Bench. So, the matter may kindly be listed before the Hon'ble Court for consideration of bail matter of the appellant.	To be Listed subject to the availability of digitized record
58.	Bimlesh Kumar Pandey 9431275315	Dharmesh Kumar	Cr. Appl. (S.J) No. 876/2021	That, the appeal was admitted on 05.10.2021 and the case was ordered to be listed immediately after receipt of the LCR, which appears to have been received in the office on 25.10.2021, but the case is not been listed before the Hon'ble bench. So, the matter may kindly be listed before the Hon'ble court for consideration of bail matter of the appellant.	To be Listed subject to the availability of digitized record
59.	Mr. Sanjay Kumar 19334335737	Sudha Devi and Anr.	Cr. Misc. No. 18207/2016	In the aforesaid case the ld. Trial Court of SDJM, Jehanabad acquitted the petitioner and other accused persons by his order dated 21.03.2022. Hence the petitioner may be permitted to withdraw the case.	To be Listed for withdrawal